

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 31651/2016

(Arising out of impugned final judgment and order dated 18-05-2016 in CMWP No. 12063/2002 passed by the High Court Of Judicature At Allahabad)

VED PRAKASH AND ANR

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

Date : 05-01-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHAFor Petitioner(s) Mr. Ambhoj Kumar Sinha, AOR
Mr. Amit Khemka, Adv.
Mr. Rishi Sehgal, Adv.
Ms. Nidhi Bhuvania, Adv.For Respondent(s) Ms. Aishwarya Bhati, Adv.
Mr. Anuvrat Sharma, AOR

Mr. Santosh Kumar, Adv.
Mr. Deepak Anand, AORUPON hearing the counsel the Court made the following
O R D E R

Adjourned by two weeks.

As prayed for, rejoinder affidavit be filed in the meantime.

(JAYANT KUMAR ARORA)
COURT MASTER(SAROJ KUMARI GAUR)
COURT MASTER